

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:1400

ANSWERED ON:02.12.2014

NATIONAL SPORTS DEVELOPMENT BILL

Patel Shri Devji Mansingram;Patel Shri Prahlad Singh;Singh Shri Ganesh;Singh Shri Sunil Kumar

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether there is any holistic Sports Law in the field of sports;
- (b) if so, the details thereof;
- (c) if not, whether the Government has taken any initiative to formulate Sports Law/National Sports Development Bill (NSDB) in the country;
- (d) if so, the details of action taken thereon so far and the present status of the Sports Law;
- (e) whether the Government proposes to bring Board of Control for Cricket in India (BCCI) under the ambit of Sports Law/NSDB and if not, the reasons therefor; and
- (f) the time by which NSDB/Sports Law is likely to be introduced in Parliament?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI SARBANANDA SONOWAL)

(a) No, Madam.

(b) Does not arise.

(c) to (d) Madam, a Working Group was constituted by the Government for drafting of the National Sports Development Bill (NSDB), under the Chairmanship of Justice (Retd) Mukul Mudgal. The Working Group submitted the initial draft of the Bill in July 2013, which was placed in public domain inviting suggestions/comments of general public and stakeholders. The draft of the Bill, incorporating the feedback received on it, has been submitted by the Working Group. The same was circulated among various Ministries/Departments of Government for India seeking comments. A large number of suggestions/ comments have been received on the NSDB.

(e) Government wants all sports bodies to adopt measures to ensure transparency and good governance. However, until the deliberations on the draft of NSDB are over, it is not possible to make any specific comment on this part of the question.

(f) Since the suggestions/comments received on NSDB need detailed examination and further deliberations, it is not possible to indicate a definite time frame for enactment of the Bill.